of knowledge and skills of ITI instructors, strengthening curriculum development, reforms, capacity building etc. Physical component under VTIP consisted of setting up of new classrooms, workshops and modernization of tools, equipment and machinery, training of trainers and ensuring congenial environment.

- (c) Upgradation of 8 Government ITIs covered in the State of Telangana and location of ITIs is given in the Statement (*See* below).
- (d) Total fund released to States/UTs is ₹ 1633 crore against which ₹ 1551 crore has been utilized, so far. The closing date for the project is September 2018.

Statement

Location of ITI in the Telangana State covered for upgradation under Vocational

Training Improvement Project (VTIP)

State	Location of the ITI	District
Telangana (8 ITIs)	Kothagudem	Khammam
	Sangareddy	Medak
	Peddapally	Karimnagar
	Mancherial	Adilabad
	Old city Hyderabad	Hyderabad
	Shivaji Nagar	Nizamabad
	Mahabubnagar(W)	Mahabubnagar
	Hathnoora	Medak

Special policy for Nomadic and Denotified Nomadic Tribes

†900. MAHANT SHAMBHU PRASADJI TUNDIYA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government proposes to formulate a special policy for development of Nomadic and De-notified Nomadic Tribes; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND

[†]Original notice of the question was received in Hindi.

EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) The Government of India has constituted National Commission for De-notified, Nomadic and Semi-Nomadic Tribes (NCDNT) which has started functioning from January, 2015.

[RAJYA SABHA]

The Terms of Reference of the Commission are as follows:-

- To prepare a State-wise list of castes belonging to De-notified and Nomadic Tribes.
- (ii) To identify the castes belonging to De-notified and Nomadic Tribes in the Lists of Scheduled Castes, Scheduled Tribes and Central List/State List of Other Backward Classes.
- (iii) To identify the castes belonging to De-notified and Nomadic Tribes which have not been included in the Lists of Scheduled Castes, Scheduled Tribes and Central List of Other Backward Classes and to pursue their case for inclusion in these lists depending on the modalities laid down for the purpose.
- (iv) To identify the places where DNTs are densely populated.
- (v) To evaluate the progress of the development of De-notified and Nomadic Tribes under the Union and the States.
- (vi) To suggest appropriate measures in respect of De-notified and Nomadic Tribes to be undertaken by the Central Government or the State Government.
- (vii) Any other related work as may be assigned by the Ministry of Social Justice and Empowerment.

The Commission has been constituted for a period of 3 years and it will submit its report/recommendations for consideration of the Government by January 2018.

Access to differently abled people

901. SHRI K.K. RAGESH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has any status report on access to differently abled people in the country; and
- (b) if so, the details about the access to differently abled students in primary, secondary and higher education?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND